



Order for Remittance of attached amount

RRD-IV/KR/ 2721 /RC-9230 /2026

Attachment Proceeding Nos. 15703 & 15704 of 2026
Recovery Certificate No. 9230 of 2026

The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer, vide the subject attachment proceeding in **Recovery Certificate No. 9230 of 2026 dated 22.07.2026**, had directed attachment of Bank accounts and Mutual Fund Folios of **Sonalben Amitbhai Khalas (PAN: HVUPK8521G) ["Defaulter"]** against the total due of Rs.2,13,000/- (Rupees Two Lakh Thirteen Thousand only) along with further interest, all costs, charges and expenses etc.
2. Whereas Notice of Demand dated 22.07.2026 has been sent to the Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated 18.08.2026 has been issued to you.
3. Whereas the current outstanding dues from the Defaulter as on date is an amount of **Rs.2,17,000 (Rupees Two Lakh Seventeen Thousand only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues as mentioned in para 3 above lying in the bank account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues as mentioned in para 3 above and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS to A/c No. **SEBIRRDPEN9230 of ICICI Bank IFS Code: ICIC0000106** intimately and intimate these remittance details by email to kundanr@sebi.gov.in & recoveryrd4@sebi.gov.in in the format given below:

i. Case Name and Recovery Certificate Number :	
ii. Name of Payee :	
iii. Date of Payment:	
iv. Amount Paid :	
v. Transaction No. :	
vi. Bank Details from which payment is made :	

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5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 24th Day of September, 2026.

SEAL



K. Jadhav

RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति एवं विनियम बोर्ड
Mumbai
मुंबई

Copy to:

Sonalben Amitbhai Khalas
811, Marwadi Street, Hajam Galli,
Ajad Galli, Ghee Kanta Road,
Ahmedabad,
Gujarat-380001